

The Minister of Food and Agriculture (Shri A. P. Jain): No special measures have been reported by the Delhi local bodies for verification whether or not the purchaser is a butcher. In fact, the majority of stray cattle caught in Delhi are returned to the owners on realization of a fine of Rs 50 per animal. Some owners of impounded cattle wait for participation in the auction as they can release their cattle on payment of Rs 30, which is the minimum auction bid, instead of paying a fine of Rs 50 per animal.

Unclaimed productive cattle left over from the auction are given to the State Governments, Gaushalas, Pinjrapoles and bona fide cattle breeders for breeding purposes on the recommendation of the State Department of Animal Husbandry. The unproductive cattle are sent to Gosadans. In such cases, there is no chance of cattle falling into the hands of butchers.

Loan to Delhi Municipal Corporation

*156. { Shri D. C. Sharma:
Shri Ram Krishan:

Will the Minister of Health be pleased to state:

(a) whether the Municipal Corporation of Delhi have approached the Central Government for an additional loan of Rs sixty lakhs for the new barrage at the Wazirabad pumping station; and

(b) if so, the decision taken thereon?

The Minister of Health (Shri Karmarkar): (a) Yes, Sir

(b) Necessary steps are being taken to provide this additional amount to the Delhi Municipal Corporation.

Punjab State Electricity Board

*157. { Shri Ram Krishan:
Shri D. C. Sharma:

Will the Minister of Irrigation and Power be pleased to refer to the reply

given to Starred Question No. 1350 on the 18th September, 1958 and state whether there has been any further progress regarding the setting up of State Electricity Board in Punjab?

The Deputy Minister of Irrigation and Power (Shri Hathi): No, Sir. Disagreement over one or two points between Punjab and Rajasthan Governments has held up the finalisation of the agreement regarding the maintenance and operation of the common pool works of the Bhakra Dam Project. Steps will be taken to establish the Board as soon as an agreement is reached.

Ganga Barrage Scheme

*158 { Shri Barman:
Shri Subodh Hansda:
Shri S. C. Samanta:
Shri Bimal Ghose:

Will the Minister of Irrigation and Power be pleased to state

(a) whether the 'Ganga Barrage Scheme' re-investigation has been started by experts,

(b) what period this re-investigation is likely to take, and

(c) what are the main subjects on which the experts are re-investigating?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) There is no proposal for re-investigating the Ganga Barrage Scheme. The main field investigations have been completed,

(b) and (c) Do not arise. The Scheme is, however, under advanced technical examination and will be submitted to financial scrutiny shortly. In the course of the technical examination certain further investigations have already been found necessary and some more may become necessary. It is not possible to state precisely when all these will be completed.